

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND
ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 13th June, 2014

No. HC.XI-05/2011/335/RC# # # # In partial modification of this Registry's earlier notification No. HC.XI-05/2011/792/RC dated 09.11.2011, Hon'ble the Gauhati High Court has been pleased to issue the following guidelines, which will be regarded as New Rules in connection with the designation of Senior Advocates, from now onwards with immediate effect:

- (a) If an advocate is considered suitable to be designated as a Senior Advocate, then not withstanding the absence of any written proposal from such advocate, the Full Court may consider designating any deserving advocate as Senior Advocate. This power can be exercised by the Full Court also for such advocate who is appointed as Advocate General of a State.
- (b) Only those advocates who have annual income of not less than 3 lakhs will be considered for designation. But for deserving cases, the income norm may be relaxed by the Full Court.
- (c) For such advocates, who do not usually practice in the High Court and practice mainly in the Subordinate Courts, proposal can be received from deserving advocates without being accompanied by 10 judgements argued independently by the concerned advocate. But relaxation of norms will have to be considered individually for each proposal, by the Full Court. For this category, the views of the Portfolio Judge may be obtained and he may if necessary, seek the opinion of the concerned District Judge.
- (d) In order to avoid the "why not he" syndrome, the maximum number of advocates to be designated in the year of consideration will be fixed, before starting the process of designation of Senior Advocates. For a really deserving advocate, the Full Court may designate beyond the stipulated outer limit.

However, the 51 nos. of candidates whose applications are lying pending for consideration for designation as Senior Advocates, will be governed as per the earlier guidelines adopted vide notification [No. HC.XI-05/2011/792/RC dated 09.11.2011.](#)

By Order
Sd/-
P. Das
REGISTRAR (JUDICIAL)

Contd....

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Memo No. HC.XI-05/2011/336-357/RC, Dated: 13.06.2014.

Copy to:-

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar General/ Registrar (Vigilance)/ Registrar (Admn.), Gauhati High Court, Guwahati.
7. The Registrar General, High Court of _____, _____.
8. The Registrar –cum- Principal Secretary to Hon’ble the Chief Justice, Gauhati High Court, Guwahati.
9. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl. *(He is requested to circulate this Notification to the Hon’ble Judges available in the Station and the Bar Association of the concerned Bench.)*
10. The District & Sessions Judge, _____, _____. *(He/ She is requested to circulate this Notification to the Bar Association of the concerned District.)*
11. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun. *(He is requested to circulate this Notification to the Hon’ble Judges available in the Station and the Bar Association of the concerned Bench.)*
12. The Secretary General, Gauhati High Court Bar Association, Guwahati.
13. The Secretary, All Assam Lawyers’ Association, Guwahati.
14. The Secretary, Gauhati High Court Advocates’ Association, Guwahati.
15. The Secretary, Lawyers’ Association, Guwahati.
16. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
17. The Deputy Director (Printing & Stationery), Assam Govt. Press, Guwahati. *(He is requested to publish the notification in the next issue of the official Gazette and send at least 5 (five) copies to the undersigned after publication.)*
18. The Librarian –Cum– Research Officer, Gauhati High Court, Guwahati.
19. The Private Secretary to Hon’ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
20. The Administrative Officer (Judl.), _____, Gauhati High Court, Guwahati.
21. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
22. The C.A. to the Registrar (Judicial), Gauhati High Court, Guwahati.

Sd/-

P. Das

REGISTRAR (JUDICIAL)